

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 234 OF 2018 &
IA NOS. 33 & 240 OF 2019**

Dated : 30th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**The Tata Power Company Limited (Distribution) Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. Anand K.Ganesan
Ms. Swapna Sesadri for R-2

Mr. Ashish Singh
Mr. Anup Jain
Mr. S.Rama for R-3

Ms. Arti Singh
Mr. Aakashdeep Singh Roda for R-4

ORDER

Learned counsel for the respondents may file reply on or before 22.10.2019 after serving advance copy on the other side. Rejoinder may be filed within two weeks' thereafter i.e. on or before 04.11.2019 after serving copy on the other side.

List the matter on **04.11.2019**. In the meantime, pleadings be completed.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

kt/mkj